

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 211  
IB-335/ND/2020

**IN THE MATTER OF:**  
Mr. Abhishek Gupta

...PETITIONER

Vs.

M/s. Fiitjee Ltd.

...RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 14.01.2021  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :**Mr. Pavish Singhla, Mr. Govind  
Rishi, Advocates.

**For the Respondent/ Corporate-debtor :**Mr. Mansumyer Singh, Ms. Deepti  
Bhardwaj, Advocates.

**ORDER**

Heard the submissions made by the Learned Counsel for both the parties. The Learned Counsel for the Corporate-debtor is directed to file "vakalatnama" by tomorrow and reply within a week. If reply is not filed within a week his right to file reply will be closed as till date three opportunities were granted to the Corporate-debtor for filing the reply. Matter is adjourned to **18.02.2021.**

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(V.K. Subburaj)  
Member (T)

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(P.S.N. Prasad)  
Member (J)